

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2140
ANSWERED ON:05.08.2003
COMPLAINTS AGAINST EMPLOYEES OF KENDRIYA BHANDAR
SHEESH RAM SINGH RAVI

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Chairman, Kendriya Bhandar forwarded the copies of the complaint made by the Members of Parliament to the Directorate of Vigilance, Delhi Government;
- (b) if so, the reasons therefor and the outcome of the enquiry made by the Directorate;
- (c) whether the Kendriya Bhandar also received similar complaints from the MPs against some of the employees of Kendriya Bhandar possessing disproportionate assets;
- (d) if so, the details thereof;
- (e) whether the Kendriya Bhandar has forwarded those complaints to CBI and Income Tax authorities;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

- (a): Yes, Sir.
- (b): Response of Delhi Government has not been received.
- (c) & (d): Complaint was received from Member of Parliament against an employee of Kendriya Bhandar for possessing disproportionate assets.
- (e) to (g): The complaint is under investigation by the Chief Vigilance Officer of Kendriya Bhandar.